

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1895  
ANSWERED ON MONDAY, THE 10<sup>TH</sup> FEBRUARY, 2014**

**REGISTRATION OF COMPANIES PROMOTED BY CRIMINALS**

**QUESTION**

1895. SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) Whether the Registrar of companies has allowed criminals and anti-nationals to float companies in the field of manufacturing and marketing of High Security Registration Plates (HSRPs) to various Transport Departments;
- (b) whether M/s Shimnit Utsch India Pvt. Ltd., Real Mazon India Pvt. Ltd. and Tonnjes Eastern Security owned by notorious criminals and extortionist have been allowed to incorporate companies without verifying credentials from the Ministry of Home Affairs (MHA) and the Directorate of Enforcement (DE); and
- (c) if so, the reasons therefor; and
- (d) whether Government would probe the functioning of these companies in consultation with MHA and DE and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)  
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c) Information available from the Registrar of Companies concerned indicates that no complaint concerning M/s Shimnit Utsch India Pvt. Ltd., Real Mazon India Pvt. Ltd. and Tonnjes Eastern Security Technologies Pvt. Ltd. (Name since change to M/s. Test Security Licence Plates Pvt. Ltd. w.e.f. 03.01.2014) has been received.

(d) The question of ordering a probe into these companies or criminal activities of their promoters will arise only in the event of receipt of specific complaints.

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